

cial assistance for creation of tourism infrastructure on the basis of specific proposals forwarded by the State Governments. On the basis of the proposals received from the Government of Himachal Pradesh, the Ministry has already sanctioned the following projects :

(Rs. in lakhs)

| Name of the Project | Amount Sanctioned |
|--|-------------------|
| 1. Tourist Inn at Rewalsar | 12.05 |
| 2. Sarai at Chamundadevi | 8.26 |
| 3. Tourist Lodges at Hatkoti and Chintapurni | 20.00 |

All the above projects are likely to be completed during the current plan period. Yatrikas are constructed by Bharatiya Yatri Avas Vikas Samiti. Due to resource constraints, the Samiti has not undertaken construction of Yatrikas at Deoth Siddha, Hamirpur District, Chintapurni, Una District and Jawalamukhi, Kangra District of Himachal Pradesh.

Bonded Labour

6598. SHRI CHINTAMANI JENA : Will the Minister of LABOUR be pleased to state :

(a) whether the Centrally Sponsored Scheme for rehabilitation of freed bonded labour was introduced in the State of Orissa on 50:50 matching contribution basis;

(b) whether the matching contribution for the year 1987-88 is still to be released by the Centre to the State Government;

(c) if so, the reasons for delay; and

(d) whether Government propose to adopt flexible attitude for submission of utilisation certificates in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRI JAGDISH TYTLER) : (a) Yes, Sir.

(b) No, Sir. A sum of Rs. 84,01,875 has been released as Central Share during the year 1987-88 on the basis of utilisation

certificates furnished by the State Government.

(c) Does not arise.

(d) Submission of Utilisation Certificates is necessary to ensure that the money is properly spent.

Plan to Educate People about Crop Insurance Scheme

6599. SHRI CHINTAMANI JENA : Will the Minister of AGRICULTURE be pleased to state :

(a) the steps Union Government are taking to persuade the States which have not adopted the Crop Insurance Scheme so far;

(b) whether Government have any concrete plan to educate the people about the benefits of getting their crops insured under Crop Insurance Scheme against natural calamities; and

(c) if so, the details thereof ?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI SHYAM LAL YADAV) : (a) The Government of India have been impressing upon the States and Union Territories, from time to time, to adopt the Comprehensive Crop Insurance Scheme (CCIS). Besides, in order to make the scheme more attractive and beneficial to the farmers, indemnifiable limit of 80% for wheat and paddy has been increased from Rabi 1986-87 to 85 percent and 90 percent of actual average yield of last 3 years depending upon variability in yield.

(b) and (c). Arrangements were made to propagate the scheme through pamphlets in regional languages throughout the country. A documentary film on the scheme was telecast last year on Doordarshan.

Agitation by C.P.W.D. Workers

6600. SHRI CHINTAMANI JENA : Will the Minister of URBAN DEVELOPMENT be pleased to state :

(a) whether C.P.W.D. workers in Delhi are agitating for fulfilment of their demands;

(b) if so, the extent to which their genuine demands have been fulfilled; and

(c) the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI DALAIR SINGH) : (a) The CPWD workers in Delhi have been staging occasional demonstrations in support of their demands.

(b) and (c). Most of their genuine demands have been met. Some of these are :—

- (i) It has been decided to pay all daily rated workers in the CPWD the same pay and allowances as are being paid to the corresponding category of workers in the work-charged establishment, at the minimum of the pay scale, w.e.f. 1-4-87.
- (ii) 54 out of a total of 65 categories of work-charged staff in the CPWD have been made eligible for supply of uniforms.
- (iii) The demand for recategorisation/reclassification has been referred to arbitration, as agreed to with one of the recognised unions of the workers.
- (iv) Instructions have been issued for filling up the vacant posts in the work-charged establishment on priority basis.
- (v) Tools are being issued to the muster roll workers belonging to semi-skilled and skilled categories who have put in 240 days' service each in 2 consecutive years.

Demand of Indian Labour in Saudi Arabia

6601. SHRI JAGANNATH PATNAIK : Will the Minister of LABOUR be pleased to state :

(a) whether the demand for Indian labour in Saudi Arabia is growing again;

(b) if so, the details thereof; and

(c) the procedure adopted by Government in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRI JAGDISH TYTLER) : (a) Yes Sir.

(b) 57,234 emigrants sought emigration clearance during 1987 as against 41,804 emigrants in 1986.

(c) The two Missions in the Kingdom of Saudi Arabia are fully geared up to meet the increasing demand for attestation of documents for emigration clearance. The Protectorates of Emigrants in India are also granting emigration clearance to workers promptly.

[*Translation*]

Recruitment of Workers

6602. SHRI KALI PRASAD PANDEY : Will the Minister of AGRICULTURE be pleased to state :

(a) whether as per provision of Employment Exchange (Compulsory Notification of Vacancies) Act, 1959 employment and recruitment to Grade C and D posts is to be made through Employment Exchange only;

(b) whether it is a fact that in P.D.I.L., Sindri, appointment to 13 posts were made directly in violation of the above law; and

(c) if so, whether Government have conducted an investigation in this regard and if so, the results thereof and if not, the reasons therefor ?

THE MINISTER OF STATE IN THE DEPARTMENT OF FERTILIZERS IN THE MINISTRY OF AGRICULTURE (SHRI R. PRABHU) : (a) The recruitment in Projects and Development India Limited (PDIL) in Group 'C' and 'D' posts is governed by Employment Exchange (Compulsory Notification of Vacancies) Act, 1959.

(b) and (c). PDIL has reported that during the initial period of setting up of its Baroda Office, 5 persons were appointed on muster-roll basis in Group 'C' and 'D'. Subsequently; their services were regularised after they had worked for a period of 2 years. Further, during 1981-82, 8 persons were appointed on contract basis for a specific project job which was temporary in